

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00359 /2018

DATED THIS THE 23rd DAY OF APRIL, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Veerabhadraiah C.,  
Chief Printer (Retd.),  
Aged about 60 years,  
S/o Chikkaveerappa,  
R/o. 110/3, Manganahalli Cross,  
Ullal Main Road, Beside Medi Plus,  
Bengaluru--560 056.

2. Vachalla Jaganath,  
EPF Clerk,  
Aged about 58 years,  
W/o R. Jagannath.

3. Nagarathna,  
Helper,  
Aged about 55 years,  
W/o Lakshmanachari.

4. Rambhor,  
Asst. Salesman,  
Aged about 56 years,  
S/o Bhorshe.

5. G. Kali Lingam,  
Cook,  
Aged about 42 years,  
S/o S. Govindaraj.

6. Rajalakshmi M.K.,  
Civil Clerk,  
Aged about 46 years,  
W/o G. Manoj Kumar.

7. Prasanna Unnikrishnan,  
Billing Clerk,  
Aged about 56 years,  
W/o Unnikrishnan C.P.

8. P. Kamala,  
Ayah,  
Aged about 51 years,  
W/o Panneer Selvam.

9. M. Logeswari,  
DTP Operator,  
Aged about 58 years,  
W/o G.R. Mahendran.

10. Sobha Joseph,  
Lab Technician,  
Aged about 48 years,  
W/o Joseph Sebastian.

(Sl. Nos. 2 to 10 are working in  
Army Service Core Centre & College,  
Agram Post, Bengaluru-560 007). ...Applicants.

(By Advocate Shri N.G. Phadke)

V/s.

1. The Union of India,  
Represented by its Secretary,  
Ministry of Defence,  
South Block,  
New Delhi-110 011.

2. The Director General of Supplies & Transport,  
Quartermaster General's Branch,  
Integrated H.Q. of MOD (Army),  
DHQ P.O.,  
New Delhi-110 105.

3. The GOC, ASC Centre & College,  
PIN-900 493,  
C/o 56 APO,  
Bengaluru-560 007.

4.The Commandant,  
H.Q. ASC Centre South,  
PIN-900 493,  
C/o. 56 APO,  
Bengaluru-560 007.

....Respondents.

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

The matter is in a small compass. After examining the matter and hearing the Learned counsel for the applicant I am of the view that following Uma Devi judgement and genesis in the Tribunal all the workmen are declared to be civilian employees who will come as industrial workmen and therefore there will be a mandate to the concerned labour authority to allow the applicants to address their grievances before them and they may dispose of it within a period of one year. OA is allowed inlimine as above. No order as to costs.

MA.164/2018 for single application is allowed.

(DR. K.B. SURESH)  
MEMBER(J)

bk

**Annexures referred to by the applicant in OA  
No.170/00359/2018**

Annexure A1: True copy of president, Regimental Institute's order dated 29.4.1989

Annexure A2: True copy of letter dated 12.7.2013 issued by Col. Dy.Comandant, HQ ASC Centre (South)

Annexure A3: Copy of representation dated 8.11.2014 of the Union Leader (BMS) seeking relief to the applicants

Annexure A4: Copy of representation dated 20.11.2014 of the Union Leader (BMS) seeking relief to the applicants

Annexure A5: Copy of Labour Ministry letter dated 2.1.2014

Annexure A6: Copy of representation of the regt. employees dated 10.9.2017

Annexure A7: Copy of II-Respondent letter dated 10.11.2017 rejecting representation of the applicants.

.....

bk.